

## ODA-1

**STATEMENT SHOWING THE DETAILS OF REMITTANCES  
ALLOWED TOWARDS OVERSEAS INVESTMENT OUT OF  
EEFC ACCOUNTS ON \_\_\_\_\_  
(Date of approvals/remittance)**

Name of the Authorised Dealer: \_\_\_\_\_

Full Address: \_\_\_\_\_  
\_\_\_\_\_

E-Mail, if any \_\_\_\_\_

FAX No. \_\_\_\_\_

AD Code No. \_\_\_\_\_

(Foreign Currency in thousands)

Sr. No.	Name of the Indian company	Date of approval	JV or WOS	RBI Identification No. *	Country of location	Line of activity	Foreign Currency Name **
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

Amount of investment approved				Amount of actual investment outflows			
Date	Equity	Loan	Guarantee	Date	Equity	Loan	Guarantee Invoked ***
(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)

Place: \_\_\_\_\_

Date : \_\_\_\_\_

Stamp
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\_\_\_\_\_  
(Signature of Authorised Official)

Name: \_\_\_\_\_

Designation : \_\_\_\_\_

\* Unique Identification (Approval) No. given by RBI in respect of existing JV/WOS already approved by Government of India/Reserve Bank should be indicated here. In respect of supplementary proposals where the original investment was sanctioned by the authorised dealer, under the EEFC Fast Track Route, the Identification No. already communicated to them by RBI should be quoted.

\*\* Foreign Currency Name should be as per the Swift Code (e.g. USD, GBP, CHF, etc.)

\*\*\* Amount, if any, purchased from the market over and above the balances available in EEFC account, to meet the obligations, should be indicated within brackets.